THE MINISTER OF STATE IN THE I DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL): (a) and (b) There is no such proposal to constitute a Board. There is already a Philatelic Advisory Committee consisting of official and non-official members including Members of Parliament, Artists and Philatelists. The main function of the Committee is to advise Government in all mat'.ers pertaining to philately, particularly for the improvement of the postage stamps.

INTERNATIONAL BUDDHIST UNIVERSITY AT GAYA

- 401 SARDAR RAM SINGH: Will the Minister of EDUCATION be pleased to state:
- (a) whether it is a lact that a senior member of the Bhikku Sangh has appealed to Government that Budda Gaya be reserved for an International Buddhist University;
- (b) whether any formal request has been received in this regard; and
- (c) whether Government have considered it?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (PROF. SHER SINGH): (a) and (b) No such request ha,3 been received in Ihe Ministry of Education.

- (c) Does not arise.
- 402 [Transferred *to the* 13th *June*, 1967].
- 403. [Transferred to *the 6th June*, 1967].

BHARAT ELECTRICALS, RANIPUR

404. SHRI M V. BHADRAM: SHRI BALACHANDRA MENON:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the Bharat Heavy

Electricals Ltd., Ranipur, Hardwar has implemented the interim recommendations of the Engineering Wage Board, and

to Questions

(b) if so, whether the Relief was paid in addition to the D. A. to the employees consequent upon revision in the Central Government D. A. rates?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): (a) and (b) The interim recommendations of the Engineering Wage Board have been implemented. Enhanced rates of D. A. were introduced with effect from 1st December, 1965 and 1st August, 1966. While introducing these enhanced rates, it was stipulated that these enhancements will be subject to adjustment against the interim and final sward of the Wage Board. In every case the increases in D. A. sanctioned have been more than the amounts recommended in the interim recommendations of the Engineering Wage Board.

WAGE BOARD FOR COAL MINING INDUSTRY

405. SHRI M V. BHADRAM: SHRI BALACHANDRA MENON:

Will the Minister of LABOUR AND REHABILITATION' be pleased to state:

- (a) whether it is a fact that the Report of the Central Wage Board for Coal Mining Industry is not unanimous;
- (b) whether any tripartite meeting was convened by Government to examine the Wage Board Report and to reach a settlement but the meeting was later postponed;
- (c) if so, what is the reason for the postponement; and

(d) whether Government propose Io hold tripartite consultations to reach a settlement in the matter?

Papers laid

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI): (a) The report covers a large area of agreement. Dissenting views have however, been expressed in regard to some points.

- (b) and (c) There was a proposal to convene a meeting. This has, however, been postponed for the time being as the report is still under consideration of the Government.
- (d) Consultations with the parties will be held if these are found to be necessary.

TMANUFACTURE OF PROTEIN FROM DIESEL OIL

60. SHRI A. D. MANI: Will the Minister of EDUCATION be pleased to state whether any attempts have so far been made in India to manufacture protein from diesel oil?

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): Research work is being done at the Indian Institute of Petroleumi Dehra Dun and Regional Research Laboratory, Jorhat on the preparation of proteins from petroleum. It is too early to take up any large scale manufacture of protein according to this process.

12 NOON

PAPERS LAID ON THE TABLE ANNUAL REPORT (1965-66) OF THE NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING

THE MINISTER OF EDUCATION (DR TRIGUNA SEN): Sir, I beg to lay on the Table a copy of the Annual Report of the National Council of

tTransferred from the 24th May, 1967.

Educational Research and Training for Ihe year 1965-66. [Placed in Library. See No. LT-466/67].

I CERTIFIED ANNUAL ACCOUNTS (1965-66) OF THE INDIAN INSTITUTE OF TECHNOLOGY, MADRAS AND AUDIT REPORT THEREON

II CERTIFIED ANNUAL ACCOUNTS (1965-66) OF THE INDIAN INSTITUTE OF TECHNOLOGY, BOMBAY AND AUDIT REPORT THEREON

DR. TRI GUN A SEN: Sir, I also beg to lay on the Table a copy each of the following papers, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961: —

- (i) Certified Annual Accounts of the Indian Institute of Technology, Madras, for the year 1965-66, together with the Audit Report thereon. [Placed in Library. See No. LT-467/67].
- (ii) Certified Annual Accounts of the Indian Institute of Technology, Bombay, for the year 1965-66, and the Audit Report thereon. [Placed in Library. See No. LT-468/67].

ANNUAL REPORT AND ACCOUNTS (1965-66) OF THE INDIAN TELEPHONE INDUSTRIES LTD., BANGALORE AND RELATED PAPERS

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRl I. K. GUJRAL): Sir, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy of the Annual Report and Accounts of the Indian Telephone Industries Limited, Bangalore, for the year 1965-66, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon. [Placed in Library. See No. LT-469/67].